

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2037
ANSWERED ON:23.07.2014
ENTRANCE TEST FOR ADMISSION
Lokhande Shri Sadashiv Kisan;Sigriwal Shri Janardan Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that admissions in Jawahar Navodaya Vidyalayas (JNVs) are being made through entrance tests in violation of the Right to Education Act, 2009;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government proposes to establish JNVs for providing technical education to the poor students in each district of the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b) Jawahar Navodaya Vidyalayas (JNVs) have been categorized as schools belonging to specified category as defined under section 2 (p) of the Right to Education Act, 2009. The JNV's begin from class-VI thereby admitting children who are already in the schooling system, who transfer from primary to upper primary education.

(c) to (e) The main objective of setting up of JNVs is to provide good quality modern education to the talented children predominantly from the rural areas. Providing technical education is not under the purview of Navodaya Vidyalaya Samiti (NVS). However, teaching of Science and Mathematics and use of IT enabled classrooms is undertaken in JNVs. There is no proposal to set up JNVs for providing technical education only.